

RETURN OF ASSETS AND LIABILITIES AS ON 31.7.2012

1. Name of the Government Servant in full (In block letters):- **SH. ANIL KUMAR**
2. Service to which he/she belongs:- **CIVIL JUDGE (JUNIOR DIVISION) - CUM-JMIC(3) SHIMLA**
3. Total length of service as on date:-
 - i) In Non GAZETTED rank:-
 - ii) In GAZETTED rank:- **GAZETTED**
4. Present post and place of posting:- **CIVIL JUDGE (JUNIOR DIVISION) - CUM-JMIC(3) SHIMLA**
5. Total annual income from all sources during the Calendar year immediately proceeding the 1st day of January, 20____

DECLARATION:

I hereby declare that the particulars from FORM I to V are complete, true and correct as on 31.7.2012, to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub-Rule (i) of Rule 18 of the Central Civil Service (conduct) Rules, 1964.

Date:-



Signature:

Civil Judge Jr Div.)

Court No.-(3) Shimla

Note:

1. This return shall contain particulars of all assets and liabilities of the Government servant either in his own name or in the name of any other person.
2. If a Government servant is a member of Hindu undivided Family with copartners rights in the properties of the family either as a "Karta" or as a member, he should indicate in the return in item No.1 the value of such share in such property and where it is not possible to indicate the exact value of such share its appropriate value suitable explanatory notes may be added wherever necessary.

FORM NO. 1
STATEMENT OF THE IMMOVABLE PROPERTY AS ON 31-01-2012
(i.e, LANDS, HOUSE, SHOPS, and OTHER BUILDING ETC.)

Sr. No.	Description of property	Precise location (Name of District, Division, Tehsil and village in which the property is situated and also its distinctive number etc.	Area of land (in case of land & building)	Nature of land (in case of landed property)	Extent of interest	If not own name state in whose name held & his/her relations htp if any, with the Government Servant	Date of acquisition	How acquired (whether by purchase mortgage, lease inheritance gift of otherwise) & name with details of person's from whom acquired (address and connection of the Govt. Servant if any, with the person/persons concerned please see note i below	Value of property (see note 2 below)	Particulars of sanctioned of prescribed authority if any	Total annual income from the property
1.	2.	3	4	5	6	7	8	9	10	11	12
1.	Land	Sarkaghat	49 centare	Barren land	-	-	-	Personal purchase	-	-	-
2.	Land	Village Barchhwar Sarkaghat	8 biswas	-do-	-	-	-	Inherited property	-	-	-
3.	Building	Sarkaghat	1/3 Share in 3 storied building	-	-	-	-	-do-	-	-	-
4.	Land	Village Ghulanu P.O Nabahu Devi Sarkaghat	3 Bigha	Barren land	-	-	-	-do-	-	-	-
5.	One storied house	-do-	1/2 Share	-	-	-	-	-do-	-	-	-
6.	Land	Sarkaghat	4 biswas	Barren land	-	-	-	-do-	-	-	-
7.	Land	Village Sari the. Sarkaghat	2 bigha	-do-	-	-	-	-do-	-	-	-
8.	Land	Village Dhanrassi P.O Sadhot Sarkaghat	4 bigha	Barren	-	-	-	-do-	-	-	-

Date

Signature-
Name

Anil Kumar

Civil Judge (Jr. Div.)
Court No.-(3) Shimla

FORM NO. II

STATEMENT OF LIQUID ASSETS ON 31-12-2012

- 1) Cash and Bank Balance exceeding 3 months emoluments. ii) Deposits, loans advances and investments. (Such as shares, securities and debentures etc.)

Sr. no.	Description	Name and addresses of company, bank etc.	Amount	If not in own name and address of persons in whose name held and his/her relationship with the Govt. Servant.	Annual Income derived	Remarks
1	2	3	4	5	6	7
1.	F.D.R	SBOP The Mall Shimla	4 Lakhs	Self	--	-
2.	F.D.R	--do-	3 Lakhs	Self	-	-
3.	F.D.R	-do-	1 Lakhs	Self	-	-
4	Kissan vikas patra	G.P.O Shimla	50,000/-	Self	-	-
5.	Kissan Vikas patra	G.P.O Sarkaghat	20,000/-	Son	-	-
6.	F.D.R	HPSCB Sarkaghat	50,000/-	Wife	-	-
7.	F.D.R	SBOP Bilaspur	50,000	Wife	-	-
8.	Savings	PNB Bilaspur	1,20,000/-	Wife	-	-
9	Gold		30 Tola	Wife	-	-

Date

Signature-
Name
Anil KumarCivil Judge (Jr. Div.)
Court No.-(3) Shimla

Note:

- In Column No. 7 Particulars regarding sanctions obtained or report made in respect of the various transactions may be given.
- The term "emoluments" means the pay and allowances received by the Govt./ Servant.

FORM NO.III
STATEMENT OF MOVABLE PROPERTY AS ON 31.07.12

Sr. No.	Description of the item	Price value at the time of acquisition and / or the total payment made upto the date of return, as the case may be, in the case of articles purchased on hire a purchase of installment basis.	If not in own name, name and address of the persons in whose name and his/ her relationship with the Govt. employee.	How acquired with approximate date of acquisition	Remarks
1.	2.	3.	4.	5.	6.

ADP

[Handwritten Signature]

Date:-

Signature:

Name: ANIL KUMAR
Civil Judge (Jf Div.)
Court No.-(3) Shimla

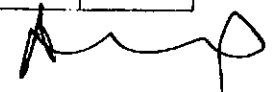
Note:-

- In this form/information may be given regarding items like (a) jewelry owned by him (total value) (b) Silver and other precious stones owned by him not forming part of jewelry (total value), (c)(i) Motor Cars (ii) Scooters/ Motor Cycles(iii) Refrigeratures/ Air conditions (iv) Radios/Radiograms/ Televisions sets and any other articles, the value of which individually exceeds Rs. 1000/- (d) Value of items of movable property individually worth less than Rs. 1000/- other than articles of daily use such as clothes, utensils, books, crockery etc. added together as lump sum.
- In Column 5 may be indicated whether the property was acquired by purchase, inheritance gift or otherwise.
- In column 6 particulars regarding sanctions obtained or report made in respect of various transactions may be given.

Form No.-IV
STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY
 (As on 31st ~~December~~ July, 2012)

Sr. No.	Insurance Policy no. and date of the policy	Name and Insurance Company	Sum insured/ date of maturity	Amount of Annual Premium	Provident fund	Provident fund	Provident fund	Provident fund	Provident fund	
					Type of provident funds/ GPF/CPF Account No.	Closing balance as last reported by the Audit/A. O alongwith date of such balance	Contribution made subsequently	Total	Remarks/ If there is dispute regarding closing balance the figure according to the Govt. employee should be mentioned in this column.	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	
					G.P.F HP-02 36-11 (2611)	18 labh 40 months and on 31-3-2012	30000 x 4 120000/-	196000/-		

Date:

Signature: 
 Name: ANIL KUMAR
 Civil Judge (Jr. Div.)
 Court No.-(3) Shimla

